

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 396**

**TO BE ANSWERED ON THE 3RD DECEMBER, 2025/ AGRAHAYANA 12, 1947
(SAKA)**

SCHEME FOR WOMEN'S SAFETY AND CYBER AWARENESS IN ODISHA

396. SMT. SULATA DEO:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Ministry is planning to introduce a dedicated scheme for women's safety and cyber awareness in Odisha's educational institutions and urban centres; and

(b) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)**

(a) & (b): 'Police' and 'Public Order' are 'State' subjects under the Seventh Schedule of the Constitution of India. State Governments/ UT Administrations are primarily responsible for the prevention, detection, investigation and prosecution of crimes against women including cyber-crime through their Law Enforcement Agencies (LEAs).

The Government of India supports and supplements the efforts of the State Governments and UT Administrations including Government of Odisha to effectively tackle crime including cyber-crime through financial

assistance, capacity building measures and issuing advisories. In this regard some steps/ initiatives taken by the Government of India are as follows :-

- (i) Emergency Response Support System provides a pan-India, single internationally recognized number (112) based system for all emergencies with a location-based service/global positioning service for identifying location of distressed caller and facilitating dispatch of field resources to the location of distress.**

- (ii) MHA has implemented project for setting up and strengthening of Women Help Desks in all Police Stations across the country with the objective of making Police Stations more accessible and women friendly.**

- (iii) Ministry of Home Affairs issues advisories from time to time with a view to help the States/UTs to effectively deal with crimes against women and cybercrime, which are available at www.mha.gov.in and <https://i4c.mha.gov.in>**

- (iv) The Universalisation of Women Helpline (WHL) Scheme is being implemented by the Ministry of Women & Child Development since 1st April 2015 to provide 24-hour emergency and non-emergency response through a toll-free telecom service accessible via short code 181 for women in distress or seeking support and information.**
- (v) The National Cyber Crime Reporting Portal' (NCRP) (<https://cybercrime.gov.in>) has been launched, as a part of the Indian Cybercrime Coordination Centre (I4C), to enable public to report incidents pertaining to all types of Cyber crimes, with special focus on cyber crimes against women and children. Cyber crime incidents reported on this portal, their conversion into FIRs and subsequent action thereon are handled by the State/UT Law Enforcement Agencies concerned as per the provisions of the law.**
- (vi) The state of the art 'National Cyber Forensic Laboratory (Investigation)' has been established, as a part of the I4C, at New Delhi to provide early stage cyber forensic assistance to Investigating Officers (IOs) of State/UT Police.**

(vii) The Ministry of Home Affairs has provided financial assistance under the Cyber Crime Prevention against Women and Children (CCPWC) Scheme, to the States/UTs for their capacity building such as setting up of cyber forensic-cum-training laboratories, hiring of junior cyber consultants and training of LEAs' personnel, public prosecutors and judicial officers.

(viii) 'Sahyog' Portal has been launched to expedite the process of sending notices to IT intermediaries by the Appropriate Government or its agency under clause (b) of sub-section (3) of section 79 of the IT Act, 2000 to facilitate the removal or disabling of access to any information, data or communication link being used to commit an unlawful act.

(ix) I4C, MHA is regularly organising 'State Connect', 'Thana Connect' and Peer learning session to share best practices, enhance capacity building, etc.
